

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**IN THE MATTER OF : Madurai Krishna Network Pvt Ltd**

**PETITION NUMBER : CP(IB)/290(CHE)2021**

**APPLICATION NUMBER : a) IA(IBC)/1126(CHE)/2024  
b) IA(IBC)/951(CHE)/2024  
c) IA/IBC/2142/2023  
d) IA(IBC)/2024(CHE)/2023  
e) IA(IBC)/1064(CHE)/2023  
f) IA(IBC)/1101(CHE)/2023  
g) IA(IBC)/1236(CHE)/2023  
h) IA(IBC)/2196(CHE)/2023  
i) IA(IBC)/347(CHE)/2024**

**ORDER**

Ld. Sr. Counsel Mr. S. Ravi for the SRA. Ld. Sr. Counsel Mr.E.Om Prakash for the RP. Ld. Counsel Mr.Sai Srujan Tayi for the Applicant in item nos 123(a) and 123(b). Ld. Counsel Mr. T.V. Suresh Kumar for the Applicant in item no.123(e). Ld. Counsel Ms.Tejaswini Sivaprakasam is present.

**IA(IBC)/347(CHE)/2024**

This is an Application to condone the delay of 120 days in filing the Application for approval of the extension of CIRP period. The reasons for the delay is given in para no.31 of the Application.

The Applicant stated that the earlier Application for the approval of resolution plan was dismissed in IA(IBC)/804 of 2023 on 17.08.2023 and the current Application is filed seeking extension of time of CIRP period by condoning the delay in filing the Application.

Since there is a resolution plan which is approved by Committee of Creditors, we are of the view that the CIRP period be extended.

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Therefore the delay of 120 days in filing the Application is condoned and **the Application IA(IBC)/347(CHE)/2024 is disposed off.**

**IA(IBC)/2196(CHE)/2023**

This is an Application seeking condonation of delay of 58 days in filing the resolution plan.

The reason for the delay is given in para 25 of the Application where the Applicant stated that the delay is due to dismissal of their plan proposal.

However the Counsel stated that the proposal was put before the CoC subsequently on 18.10.2023 and affirmed the earlier proposal of the approval of the plan. CoC also made correction and sought approval for the same.

In view of the above, the delay of 58 days in filing the application for approval of the resolution plan is condoned and IA(IBC)/2196(CHE)/2023 is accordingly disposed off.

**IA(IBC)/1126(CHE)/2024 and IA(IBC)/951(CHE)/2024**

Ld. Counsel Mr.Sai Srujan Tayi for the Applicant.

Reply be filed within 2 weeks.

Rejoinder be filed within a week thereafter

List **IA(IBC)/1126(CHE)/2024 and IA(IBC)/951(CHE)/2024** for hearing on **14.06.2024**.

**IA(IBC)/1064(CHE)/2023**

Ld. Counsel Mr. T. V. Suresh Kumar for the Applicant in IA(IBC)/1064(CHE)/2023. Ld. Counsel Mr. S. Ravi for R2 and R3. None for R4. Ld. Counsel Ms.Tejaswini for R5. Ld. Counsel Mr. E. Om Prakash for the RP.

Case heard.

All the parties are directed to make written submissions within 2 weeks.

List **IA(IBC)/1064(CHE)/2023 on 28.05.2024 for physical hearing.**

**IA(IBC)/2024(CHE)/2023**

All the parties are directed to make written submissions within 2 weeks.

List IA(IBC)/2024(CHE)/2023 on **28.05.2024 for physical hearing.**

**IA(IBC)/1236(CHE)/2023**

Ld. Counsel seeks permission to file rejoinder. E-filing has been done. Physical copy of the rejoinder be filed.

List IA(IBC)/1236(CHE)/2023 for hearing on **14.06.2024.**

**IA(IBC)/1101(CHE)/2023**

All the parties are directed to make written submissions within 2 weeks.

List IA(IBC)/1101(CHE)/2023 on **28.05.2024 for physical hearing.**

**IA/IBC/2142/2023**

Notes of submissions if any be filed within 2 weeks.

List IA/IBC/2142/2023 on **28.05.2024 for physical hearing.**

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

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